

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).1392/2020

(Arising out of impugned final judgment and order dated 28-11-2019 in A482 No. 42870/2019 passed by the High Court of Judicature at Allahabad)

SITARA BEGUM & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(WITH IA No.27517/2020-EXEMPTION FROM FILING O.T.)

Date : 20-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Shadan Farasat, AOR
Ms. Shruti Narayan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meanwhile, there shall be a stay of further proceedings in Criminal Case No 401 of 2019 titled "State v Sitara Begum", arising out of Case Crime No 375 of 2018, pending before the Court of the Additional Chief Judicial Magistrate, Court No 8, Allahabad.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER